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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A. No. 284 of 1992 in OA No. 2668/91

Dhanpat Rai Bhatti vs. U.O.I.

This review application has been filed by the applicant in O.A. No. 2668/91 which was disposed of by judgment dated 26.5.92. He contends that he has come into possession of fresh evidence on the basis of which this judgment be reviewed. He has also filed an application for condonation of delay in filing this R.A. Admittedly, he received a copy of the judgment on 2.6.92. He should have filed this R.A. within a period of 30 days from the date of receipt of the copy of the judgment, but he did not file it within 30 days i.e. before 3.7.92. In this M.P. containing the prayer for condoning the delay, the petitioner has stated that after receipt of the copy of the judgment, he had to go out of Delhi urgently and all of a sudden for personal domestic commitments from where he returned only after a couple of days back. Hence, the delay in filing the R.A. be condoned. This application is bereft of any particulars as to what was the pressing and urgent domestic commitment which prevented him from filing this R.A. within the period of limitation. Vague statements of facts which are bereft of any particulars are least convincing. We are, therefore, of the view that no sufficient cause exists for condoning the delay. In such a situation, this R.A. is dismissed as barred by limitation.

Ram Pal Singh
(RAM PAL SINGH)

VICE-CHAIRMAN (I)

Hon'ble Member (A), Shri P.S. Habeeb Mohamed

Refer
31/8/92
Ram Pal Singh
4.9.92